

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13328-13332/2003

(From the judgement and order dated 07/02/2003 in MFA No. 1/2001 & MFA No. 4571/2000 & MFA No. 4572/2000 & MFA No. 4573/2000 & MFA No. 4574/2000 of The HIGH COURT OF KARNATAKA AT BANGALORE)

UNITED INDIA INSURANCE CO-LTD.

Petitioner(s)

VERSUS

POMPAPATHAPPA & ORS.

Respondent(s)

(With appln(s) for c/d in filing affidavit of dasti service and office report )

Date: 10/04/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL

HON'BLE MR. JUSTICE DALVEER BHANDARI

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Petitioner(s)

Mr. M.K. Michael,Adv.(NP)

For Respondent(s)

Ms. Kiran Suri,Adv.

Mrs. Kirti Renu Mishra,Adv

UPON hearing counsel the Court made the following

O R D E R

None appears on behalf of the petitioner even on second call.

The special leave petitions are dismissed.

It is submitted on behalf of the respondents that the petitions have in any event become infructuous as the dues have been paid in terms of the impugned order.

[SUMAN WADHWA]

COURT MASTER

[MADHU SAXENA]

COURT MASTER